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WP-24478-2021

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 29th OF OCTOBER, 2025WRIT PETITION No. 24478 of 2021*SMT. KIRAN DUBEY**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Suyash Tripathi - Advocate for the Petitioner.

Shri Siddharth Shukla - Panel Lawyer for the Respondents No.1 to
5/State.

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ORDER

The present Petition has been listed on Office note in the matter of compliance report not being filed in pursuance to final Order dated 13.07.2023.

2. This Court had allowed the Writ Petition vide Order dated 13.07.2023 and also directed cost of Rs.1.00 lakhs to be imposed on the State Government and AGMP, payable to the Petitioner and directed the receipt of the same to be produced before the Registry of this Court.

3. In compliance of the said Order, the AGMP has filed the receipt of cost amount of their part amounting to Rs.50,000/-. However, no receipt has been filed by the State Government and therefore, the present Petition has been listed on Office note.

4. During the course of hearing, it transpired that the Petitioner has



already filed Contempt Petition No.4477/2024 in the matter of non-compliance of substantive part of the Final Order as well as in the matter of cost part of the final Order.

5. In view of the aforesaid, since Contempt Petition has been separately filed by the Writ Petitioner, therefore, there is no utility to continue with these parallel proceedings.

6. Consequently, the proceedings are **closed** reserving liberty to the Petitioner to agitate all the issues raised herein in the pending Contempt Petition.

(VIVEK JAIN)
JUDGE

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